

Insured Letters and Boxes were concluded at Dacca on 27th November, 1974. These Agreements provide for inland postage rates for unregistered letters and insured letters and boxes. Copies of the Agreements are placed on the Table of the Rajya Sabha. [See Appendix XC, An-nexure No. 88] There is no change in the postal arrangements as a result of the execution of these Agreements and these only seek to confirm and legalise the *ad hoc* arrangements being followed in respect of mail arrangements between the two countries after the liberation of Bangladesh.

PAPERS LAID ON THE TABLE

Annual Report and Accounts (1973-74) of the Electronics Corporation of India Limited, Hyderabad and related papers

THE MINISTER OF ENERGY (SHRI K. C. PANT): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

- (i) Seventh Annual Report and Accounts of the Electronics Corporation of India Limited, Hyderabad, for the year 1973-74, together with the Auditors Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (ii) Review by Government on the working of the Corporation. [Placed in Library. See No. LT-8788/74 for (i) and (ii).]

Annual Report and Accounts (1973-74) of the Tungabhadra Steel Products' Limited and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of

the following papers:—1

- (i) Fourteenth Annual Report and Accounts of the Tungabhadra Steel Products' Limited, for the year 1973-74, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Review by Government on the working of the Company. [Placed in Library. See No. LT-8812/74 for (i) and (ii).]

Notifications under the All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each (in English and Hindi) of the following Notifications of the Cabinet Secretariat (Department of Personnel and Administrative Reforms):—

- (i) Notification G.S.R. No. 1299, dated the 7th December, 1974, publishing the Indian Administrative Service (Fixation of Cadre Strength) Twenty-fourth Amendment Regulations, 1974.

- (ii) Notification G.S.R. No. 1300, dated the 7th December, 1974, publishing the Indian Administrative Service (Pay) Twenty-third Amendment Rules, 1974. [Placed in Library.

See No. LT-8827/74 for (i) and (ii).]

I. Annual Accounts (1971-72) of the Khadi and Village Industries Commission, Bombay and related papers

II. The Central Silk Board (Amendment) Rules, 1974

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P.

SHARMA): Sir, I beg to lay on the Table—

I. (i) A copy (in English and Hindi) of the Annual Accounts of the Khadi and Village Industries Commission, Bombay, for the year 1971-72, and the Audit Report there on, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.

(ii) A statement (in English and Hindi) giving reasons for the delay in laying the document mentioned above. [Placed in Library. See No. LT-8790/74 for (i) and (ii).]

II. A copy (in English and Hindi) of the Ministry of Industry and Civil Supplies (Department of Industrial Development) Notification G.S.R. No. 1165, dated the 2nd November, 1974, publishing the Central Silk Board (Amendment) Rules, 1974, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library See No. LT-8823/74.]

The Indian Telegraph (Tenth Amendment) Rules, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): Sir, I beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy (in English and Hindi) of the Ministry of Communications (Posts and Telegraphs Board) Notification G.S.R. No. 665(E), dated the 25th November, 1974, publishing the Indian Telegraph (Tenth Amendment) Rules, 1974. [Placed in Library. See No. LT-8793/74.]

The Bhakra management Board Rules, 1974

ऊर्जा मंत्रालय में उपमंत्री (प्रो० सिद्धेश्वर प्रसाद) : श्रीमन् मैं आपकी आज्ञा से पंजाब पुनर्गठन अधिनियम, 1966 की धारा 97 की उपधारा (3) के अधीन, भाखड़ा प्रबंध बोर्ड नियम, 1974 को प्रकाशित करने वाली ऊर्जा मंत्रालय (विद्युत विभाग)

की अधिसूचना सा० का० नि० सं० 1330, दिनांक 14 दिसम्बर, 1974 की एक प्रति (अंग्रेजी तथा हिन्दी) में सभा पटल पर रखता हूँ।

[Placed in Library. See No. LT-8794/74.]

Notification under the Estate Duty Act, 1953

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on the Table, under sub-section (2) of section 33 of the Estate Duty Act, 1953, a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 1324, dated the 7th December, 1974. [Placed in Library. See No. LT-8814/74.]

Papers under the Tariff Commission Act, 1951

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI V. P. SINGH): Sir, I beg to lay on the Table—

I. A copy of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) Report (1974) of the Tariff Commission on the Continuance of Protection of the Dye-Intermediates Industry.

(ii) 'Government Resolution No. 12(I)-Tar/74, dated the 17th December, 1974 (in English and Hindi.)

II. Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Report mentioned at I(i); above. [Placed in Library. See No. LTn8844/74 for I and II.]

I. Annual Report (1973) of the Press Council of India, New Delhi

II. Annual Report of the Registrar of Newspapers for India, Part-I, Entitled 'Press in India' 1972